No. RJ-1/Regular/367/2022

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that the Court presided over by the **Hon'ble Shri Justice P .D. Naik** has been pleased to issue the following directions :

1. All fresh Anticipatory Bail Applications will be automatically listed before the Court after 48 hours of its filing.
2. Bail Applications will be given priority and will be called out in First Session.
3. No mentioning will be permitted. Advocates to handover the praecipes to the Court Officer mentioning the urgency therein not later than 11.00 a.m. However, mentioning of matters on medical ground will be entertained subject to the medical certificate being produced.
4. During the period from 3rd October 2022 to 21st October 2022, the matters need not be mentioned for continuation of interim/ ad interim relief, already granted and that the interim/ ad interim relief granted earlier, shall stand continued automatically till the next date, in the case of :
   a) Non-availability of the Court for judicial work ;
   b) If matters are cancelled from the Board ;
   c) In matters which are not called out, though listed ;
   d) When the Board is discharged, due to paucity of time ; and
   e) In case, the matters are not shown on the Board on the scheduled dates.

1st October 2022

By Order,

Sd/-

High Court, Appellate Side
Bombay.

(V.R. Kachare)
Registrar (Judl-I)